

are no rural colleges in the country. There are Rural Institutes for higher education but none has been established in Andhra Pradesh so far and the question of giving any grant-in-aid does not, therefore, arise.

प्रधान मंत्री के लिये सुरक्षात्मक प्रबन्ध

१४२४ श्री यादव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या जब प्रधान मंत्री देश के किसी भाग का दौरा करते हैं तब गृह-कार्य मंत्रालय को उनकी सुरक्षा का प्रबन्ध करना होता है; और

(ख) इसका व्यय केन्द्रीय सरकार वहन करती है या सम्बन्धित राज्य सरकारें ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) प्रधान मंत्री के दौरे के समय उनकी सुरक्षा का प्रबन्ध सम्बन्धित राज्य सरकारों द्वारा किया जाता है।

(ख) लर्चा सब राज्य सरकार वहन करती हैं।

#### Government Employees in Himachal Pradesh

1425. **Shri Nek Ram:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Government of India had issued instructions in January 1955 that Himachal Pradesh Government should count the services of an officer rendered in a local body for fixing his seniority and for purposes of payment of pension;

(b) if so, whether the orders have been implemented; and

(c) if not, the reasons thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Employees of Local Bodies transferred to Himachal Pradesh were by

an order of the Government of India allowed the option for surrendering the employers contribution to the Contributory Provident Fund in lieu of counting the past service for pension. No instructions were, however, issued for counting the past service of such employees for seniority.

(b) and (c). Information is being collected and will be placed on the Table of the House.

#### State Bank of India

1426. **Shri Warrior:** Will the Minister of Finance be pleased to state:

(a) whether the State Bank of India has been instructed to follow the decision of the Government of India regarding relaxation of age limit in favour of *bona fide* displaced persons from Pakistan upto the end of 1959; and

(b) if not, the reasons thereof?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) No, Sir.

(b) The State Bank being a commercial organisation run on business principles cannot be fettered in the administration of its policies governing recruitment of its staff. The Bank has, however, relaxed the age limit upto 30 years in respect of displaced bank employees for recruitment to its clerical and supervisory cadres, subject to their possessing the requisite minimum qualifications.

#### Finance (No. 2) Bill, 1957

1427. **Shri Supakar:** Will the Minister of Finance be pleased to state the total amount of duties of excise and customs collected after the introduction of the Finance (No. 2) Bill 1957 and before the commencement of the Act by virtue of declaration under the Provisional Collection of Taxes Act, 1931 contained in the Finance (No. 2) Bill, 1957 but in respect of which no refund is to be made in accordance with new clause 16 added to the Finance (No. 2) Bill, 1957?